

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE GOPINATH P.

FRIDAY, THE 08<sup>TH</sup> DAY OF MAY, 2020/18TH VAISAKHA, 1942

W.P(C) NO.9725 OF 2020

PETITIONER:-

PONNAMMA JOSE, AGED 62 YEARS,  
W/O LATE JOSE, KUNNUPURATH HOUSE,  
KOOTHRAPPALLY P.O., KARUKACHAL,  
KOTTAYAM DISTRICT-686 540.

BY ADVS. SRI.SUJITH MATHEW JOSE &  
SRI.SEBASTIAN JOSEPH

RESPONDENTS

1. STATE OF KERALA,  
REPRESENTED BY THE GOVERNMENT PLEADER,  
HIGH COURT OF KERALA,  
ERNAKULAM, KOCHI-682 031.
2. DY.S.P. CHANGANACHERRY,  
CHANGANACHERRY PO,  
KOTTAYAM DISTRICT. PIN-686 101,
3. S.H.O. KARUKACHAL POLICE STATION,  
KOTTAYAM DISTRICT. PIN-686 540.
4. ANEESH K KURIAKOSE, AGED 37 YEARS,  
S/O. KURIAKOSE,  
PUTHOLIL PUTHAN VEETIL HOUSE,  
KADAYANICKADU P.O., MANIMALA,  
KOTTAYAM DISTRICT. PIN-686 541.
5. JIZA JOSE, AGED 32 YEARS, W/O ANEESH,  
PUTHOLIL PUTHAN VEETIL HOUSE,  
KADAYANICKADU PO MANIMALA,  
KOTTAYAM DISTRICT. PIN-686 541.

BY GOVERNMENT PLEADER SMT. B.VINITHA

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON  
08.05.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

**ORDER**

Admit.

2. The learned Government Pleader takes notice for R1, R2 and R3. Notice by speed post to R4 and R5. The petitioner shall also endeavour to serve notice on R4 and R5 through email/whats app message.

3. The learned Government Pleader on instructions submits that the complaint of the petitioner is being investigated and a crime has been registered as crime No. 542/2020 of Karukachal Police station against respondents 4 and 5. The learned Government Pleader also submits that according to the instructions given to her, respondent No.4 who is none other than the son-in-law of the petitioner is insisting that certain item of property must be conveyed to him and he is continuing to visit the house of the petitioner every now and then with this demand.

4. In such circumstances, I direct the third respondent, the Station House Officer of Karukachal Police

station to insure that no threat or harm is caused by respondents 4 and 5 to the life of the petitioner.

Post immediately after service of notice.

**GOPINATH P.  
JUDGE**

ncd

APPENDIX

PETITIONERS EXHIBITS

EXHIBIT P1 - TRUE COPY OF THE MARRIAGE CERTIFICATE OF THE  
RESPONDENTS 4 AND 5 DATED 14.03.2020.

EXHIBIT P2 - TRUE COPY OF THE PROTECTION ORDER DATED  
24.03.2020 IN MC 21/2020 OF THE JFCM-  
1,  
CHANGANACHERRY.

EXHIBIT P3- TRUE COPY OF THE PETITION DATED 25.03.2020  
SUBMITTED TO THE 3<sup>RD</sup> RESPONDENT

EXHIBIT P4 - TRUE COPY OF THE OUTPATIENT RECORD DATED  
01.05.2020, ISSUED BY THE GENERAL HOSPITAL  
CHANGANACHERRY.

EXHIBIT P5 - TRUE COPY OF THE PETITION DATED 02.05.2020  
SUBMITTED TO THE 2<sup>ND</sup> RESPONDENT.